

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

PRO-PAKISTANI SPEECH AT ANANTNAG BY MAULVI FAROOQ

श्री रवि राय (पुरी) : अध्यक्ष महोदय, मैं अबिलम्बनीय लोक महत्व के निम्न-लिखित विषय की ओर गृह-कार्य मंत्री का ध्यान दिलाता हूँ और प्रार्थना करता हूँ कि वह इस बारे में एक वक्तव्य दें :

“अवामी लीग ऐक्शन कमेटी के सभापति मौलवी फारूक द्वारा 1 अगस्त, 1968 को जम्मू काश्मीर में अनन्तनाग में एक सार्वजनिक सभा में पाकिस्तान के पक्ष में दिया गया भाषण।”

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN): Mr. Speaker, Sir, On the 31st July, 1968, at Anantnag, Maulvi Farooq delivered a speech in the course of which he said that at the time of partition in 1947 the majority of the people of Kashmir wanted Kashmir to accede to Pakistan but they were not given a chance to express their wishes. He said that the people of Kashmir had neither acceded to India, nor to Pakistan, they had yet to decide the issue. He also said that Pakistan was a necessary party to the dispute, and that if India and Pakistan did not solve the Kashmir issue then there would be a third Indo-Pak war in which there would be greater bloodshed than ever.

What Maulvi Farooq has said about the circumstances of the accession, is the exact opposite of the truth. His speech is also otherwise objectionable and irresponsible.

The Central Government and the State Government are vigilant about attempts to create anti-national feeling and to undertake subversive activities, and close watch is being kept on the anti-national elements. Any threats to law and order and the sovereignty and integrity of India will be dealt with firmly and effectively.

श्री रवि राय : अध्यक्ष महोदय, मैं ने मंत्री महोदय का वक्तव्य बड़े ध्यान से पढ़ा। मैं पूछना चाहता हूँ कि क्या यह सत्य नहीं है कि 1 अगस्त से, जबकि श्री फारूक ने आम

सभा में भाषण दिया जिस में 25-30 हजार लोगों की भीड़ थी, आज तक वह, शेख अब्दुल्ला और उन के दोस्त लोग इकट्ठा हो कर जो उप-चुनाव 18 तारीख को होने वाले हैं उन के खिलाफ कैम्पेन कर रहे हैं और लोगों को डरा और घमका रहे हैं जिस में लोग उप-चुनाव में भारत के पक्ष में वोट न दें। उन का कहना है कि चुनाव का बायकाट किया जाये, उस से असहयोग किया जाये। क्या मंत्री महोदय को इस की जानकारी है कि मौलवी फारूक, शेख अब्दुल्ला, अफजल बेग और दूसरे मौलवी भारत के खिलाफ इस तरह की कैम्पेन कर रहे हैं ताकि लोग 18 तारीख को वोट डालने न जायें ?

यहां पर जिक्र किया गया है कि हम लोग देख रहे हैं और कार्रवाई करेंगे। फारूक का जो वक्तव्य है उस को भी वह अराष्ट्रीय कहते हैं। जब फारूक और उन का संगठन प्लेबिसाइट फ्रंट देश के खिलाफ लगातार प्रचार करते चले आ रहे हैं तब क्या मंत्री महोदय इस सदन को आश्वासन देंगे कि 18 तारीख को जो उप-चुनाव होने जा रहे हैं वह फेअर और फ्री होंगे। इस सिलसिले में श्री विद्या चरण शुक्ल ने राज्य सभा में एक प्रश्न के जबाब में कहा था कि हिन्दुस्तान के खिलाफ कैम्पेन करने के लिये, प्रचार करने के लिये शेख अब्दुल्ला फारेन सोर्स से रूपया पा रहे हैं और मंत्री महोदय इस की छान बीन कर रहे हैं। मैं जानना चाहता हूँ कि क्या यह छान बीन खत्म हो चुकी है? जब इस तरह का रवैया हो रहा है तब क्या गृह-कार्य मंत्री बतलायेंगे कि वह क्या कार्रवाई करने जा रहे हैं।

SHRI Y. B. CHAVAN : The hon. Member has certainly expressed his anxiety which I do share. As I have said already, I want to give an assurance to the House that we are watching these things very carefully and vigilantly and naturally what action is to be taken in such matters will depend upon the assessment of the political situation there. But one should not over-act or act rather prematurely. That

is also important because all these people were in jail a few months before and they have been allowed to come out and we are giving them this opportunity to reconcile themselves to the political realities of Kashmir...

SHRI RANDHIR SINGH (Rohtak): They would never reconcile.

SHRI Y. B. CHAVAN: Whether they will or will not, we are in a democratic society....

SHRI SURENDRANATH DWIVEDY (Kendrapara): There should be no interference in free elections.

SHRI Y. B. CHAVAN: We wish that they understand the political realities. But unfortunately they have not given any proof of having understood the situation. There I quite agree with the hon. Member. But at the same time when Government take any step, it should not be a step in isolation. Further, it should be a step in implementation of a certain policy. It should be an indication of going in a certain direction. As I said, the speech was certainly objectionable, and it was an irresponsible speech.

SHRI HEM BARUA (Mangalrai): Most of the speeches are.

श्री रवि राय : अराष्ट्रीय भी है ।

SHRI Y. B. CHAVAN: They are anti-national. There is no doubt about it, I quite agree with the hon. Member that it was anti-national. I quite agree that they are trying to create anti-Indian feelings there and they are trying to do that. At the same time we also feel that the other elements also, for instance, the Government of Kashmir and its leaders there are also establishing their contact with the people and are trying to have another point of view put before the people. It is a question of taking a judgment in this respect. This is the background.

I am quite aware of the fact that some of them are campaigning about boycotting the by-elections.

श्री रवि राय : आपके पास भी खबर तो आई ही होगी ।

श्री यशवन्त राव चव्हाण : मेरे पास आप से पहले आ गई थी ।

I would like to assure the House that as far as the by-elections are concerned, certainly our duty will be to keep peace and order in that area so that elections can take place in a peaceful atmosphere...

SHRI RANGA (Srikakulam): And without any intimidation.

SHRI Y. B. CHAVAN: And there should not be intimidation from either side.

SHRI BAL RAJ MADHOK (South Delhi): The statement that the hon. Minister has just now made gives just a gist of the speech that Maulvi Farooq is alleged to have made at Anantnag. But that speech cannot be taken in isolation. The developments that are taking place in the Kashmir Valley for the last two months are really alarming. Since Sheikh Abdullah has come out, he has started a campaign against India in which he is being helped by Mirza Afzal Baig, the leader of the Plebiscite Front and Maulvi Farooq, leader of the Awami party. These three are at one and they are together though they have been putting up different front.

They have got a lot of encouragement since the shift in Russian policy. It is a very important fact of the Kashmir situation. The shift in Russian policy has given a lot of encouragement to these anti-Indian forces there, and further the utterances of Mr. Arshad Hussain, the new Foreign Minister of Pakistan also are giving encouragement to them. It is a fact that when he left this place to occupy that position in Pakistan, he had a six-hour closed meeting with Sheikh Abdullah, and now he has gone to Peking and since his visit to Peking, the *National Herald* has just reported today, the anti-Indian tirade by the Pakistani propaganda agencies and the Chinese propaganda agencies has increased very much. The Defence Minister said in the course of his reply to a question here the other day that Government had information that Pakistani agents and spies were very much active in Kashmir and that the training of *mujahids* had been stepped up and that camps had been set up all along the border where Chinese experts were also giving them training. Today, on the 9th August, again, after fifteen years, they have organised a total strike, and the people are being intimidated, and all shops are being closed, and

[Shri Bal Raj Madhok]
there is a lot of panic there. This was what was done in 1965, on the 9th of August and that was the beginning of the war of September, 1965. And similar things are being done now.

The hon. Minister has said just now that Government are watching, and that these speeches are objectionable and they want those people to take stock of the political realities.

They are not foreigners. They know the political realities there. Therefore, the more time we give to them, the more time shall we provide them to create conditions for what they aim at doing there.

Sheikh Abdulla has again been demanding a passport for going to Ceylon to attend some international Muslim conference and according to a report published in "*Northern India Patrika*" today, again he has stated that his nationality is not Indian but Kashmiri. In view of all these things, I want to put some specific questions.

Firstly, may I know whether joint meetings are being held after this meeting at Anantnag in which Sheikh Abdullah, Maulvi Farooq, Maulvi Yaseen and Maulvi Iftikhar are participating, and there are pro-Pakistani agents there who are compelling and threatening the people that they should boycott these elections and are saying that if the people go to vote they will be regarded as traitors and punished because they want that nobody should go out to vote and then say that the people are with them? Secondly, today, they are carrying on lawless activities and intimidating people not to open their shops; taxiwallahs and tongawallahs are being intimidated not to ply their vehicles, and normal activity has been put to a stop in Srinagar. May I know whether it is also a fact that on the 3rd August, 1968, there were certain dumps of arms which were seized in which there were pistols, bombs and other things? A number of people were arrested, and one of them was the son of a very influential man and he was released and no action has been taken against him in that regard. May I further know whether it is also a fact that in view of the situation there Sheikh Abdullah is trying to mobilise the public in the Kashmir

Valley and for this purpose he has again mentioned in the passport application form that his nationality is not Indian but Kashmiri?

Also, in view of the changed national and international situation, will the Government consider withdrawing the case from the UN, because it has been reported that Pakistan will raise the issue in the UN and simultaneously trouble will be worked up in the Kashmir Valley also?

SHRI Y. B. CHAVAN : As far as the bye-elections and their propaganda about boycotting them are concerned, I have said that I have information about this matter and I have made our position clear about it.

As far as today's hartal is concerned, we will have to watch the situation. At the same time, I would like to tell the hon. House about one thing. They intended to lead a procession today and they were advised not to do it, otherwise very firm action would be taken. They conceded to this.

Of course, they are trying to organise it. We will watch it because we are only in the course of the day. I cannot make any comment on that as yet.

As regards passport, I require notice as I have not got the details.

As regards the seizure of arms, I am rather surprised at the information given that one of the persons released is the son of some influential firm owner. That is not my information.

SHRI BALRAJ MADHOK : Will he try to find out?

SHRI Y. B. CHAVAN : Now that he has given it, we will certainly try to find out.

SHRI BALRAJ MADHOK : In view of the changed national and international situation, will Government withdraw the case from the UN?

MR. SPEAKER : I wonder if he can answer that.

SHRI MANUBHAI PATEL (Dabhoi) : On the flood situation, only three hours have been allotted for a discussion. This is hardly adequate for the purpose. In Gujarat alone, considerable damage has been done due to extensive floods...

SHRI GULAM MOHAMMAD BAKSHI (Srinagar): May I ask a question on the subject of the call attention notice?

MR. SPEAKER: He must take advance interest in it and give notice. Only those whose names are printed in the list are allowed questions.

12.37 HRS.

PAPERS LAID ON THE TABLE

NOTIFICATIONS RE. RULES UNDER
MERCHANT SHIPPING ACT ETC.

THE MINISTER OF TRANSPORT AND SHIPPING (DR. V. K. R. V. RAO): I beg:

(1) to re-lay on the Table a copy of the Shipping Development Fund (Loans) Amendment Rules, 1968, published in Notification No. G.S.R. 665 in Gazette of India, dated the 6th April, 1968, under sub-section (3) of Section 458 of the Merchant Shipping Act, 1958. [*Placed in Library. See No. LT-1046/68.*]

(2) to lay on the Table a copy each of the following Notifications under sub-section (3) of section 458 of the Merchant Shipping Act, 1958:—

(i) The Merchant Shipping (Safety Convention Certificate) Rules, 1968, published in Notification No. G.S.R. 814 in Gazette of India, dated the 4th May, 1968.

(ii) The Merchant Shipping (Radio Direction Finders) Rules, 1968, published in Notification No. G.S.R. 1283 in Gazette of India, dated the 13th July, 1968.

[*Placed in Library. See No. LT-1656/68.*]

AIRCRAFT (AMENDMENT) RULES, 1968

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): I beg to lay on the Table a copy of the Aircraft (Amendment) Rules, 1968, published in Notification No. G.S.R. 1392 in Gazette of India, dated the 27th July, 1968 under section 14-A of the Aircraft Act, 1934, together with an explanatory Note. [*Placed in Library. See No. LT-1657/68.*]

WEST BENGAL AGRICULTURAL PESTS AND DISEASES ACT

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI D. ERING): On behalf of Shri Shinde, I beg to lay on the Table a copy of the West Bengal Agricultural Pests and Diseases Act, 1968 (President's Act No. 22 of 1968) published in Gazette of India, dated the 8th July, 1968 under sub-section (3) of section 3 of West Bengal State Legislature (Delegation of Powers) Act, 1968. [*Placed in Library. See No. LT-1658/68.*]

SHRI S. M. BANERJEE (Kanpur): What about a statement by the Railway Minister?

NOTIFICATION UNDER DELHI LAND REFORMS (AMENDMENT) RULES

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): I beg to lay on the Table—

(1) A copy each of the following Notifications under sub-section (3) of section 191 of the Delhi Land Reforms Act, 1954:—

(i) The Delhi Land Reforms (Amendment) Rules, 1967, published in Notification No. F. 60/LRO/67 in Delhi Gazette, dated the 21st September, 1967.

(ii) Notification No. F. 60/LRO/67 published in Delhi Gazette, dated the 4th July, 1968 containing corrigenda to the Delhi Land Reforms (Amendment) Rules, 1967.

[*Placed in Library. See No. LT-1659/68.*]

(2) A statement showing reasons for delay in laying the above Notifications.

SALAR JUNG MUSEUM (AMENDMENT) RULES

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI SHER SINGH): I beg to lay on the Table a copy of Salar Jung Museum (Amendment) Rules, 1968 published in Notifica-